

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 611**  
**IB-81/PB/2019**  
**CA/1472/2020**

**IN THE MATTER OF:**  
**Oriental Bank of Commerce**

**...PETITIONER**

**Vs.**

**M/s. Dev Denso Power Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 12.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :  
**For the Liquidator** :Ms. Prachi Johri, adv and Ms. Abhipsa Sahu, adv with Ms. Pooja Bahry, Liquidator  
**For Suspended Director** :Mr. Avneet Singh Sikka, Adv.  
**For the Respondent/Corporate Debtor** :  
**ORDER**

**CA/1472/2020**

Ld. Counsel for both the sides are present. Pleadings are complete. List the matter for arguments on **09.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**